

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.14922-14923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA Nos. 5502/2016 and 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH ETC.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 222659/2024 - EXEMPTION FROM FILING O.T.)

Date : 30-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Ms. Renu Bhandari, Adv.
Mr. Vibhav Mishra, AOR

For Respondent(s) :

Mr. Pashupati Nath Rajdan, Adv.
Mr. Prakash Sharma, Adv.
Mr. Bitu Kumar Singh, Adv.
Mr. Mohd.naved, Adv.
Mr. Anuj Saxena, Adv.
Mr. Diganta Gogoi, Adv.
Mr. Prathvi Raj Chauhan, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Shaurya Krishna, Adv.
Ms. Khushboo Tomar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of the learned counsel for the
petitioner, list in the last week of July, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER